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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 231/14(1)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: **Vigyashree Infrastructure Ltd.**

Section of the Companies Act: **Section 14(1) of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	R. S. SRIVASTAVA	PCS	PETITIONER	
2.				

2.

ORDER

Learned PCS Mr. R.S. Srivastava present for Petitioner.

Heard arguments of Learned PCS for petitioner. Petition is admitted.

Date of hearing is 29.01.2018

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 29.01.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.